

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



Third LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-NINTH REPORT

(Third Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions having been authorized by the Committee, present on their behalf this their Sixty-ninth Report.

2. The Committee met on the 30th August, 1965 for classification and allocation of time for discussion of the following Bills:—

- (1) The Code of Criminal Procedure (Amendment) Bill, 1965 (*Amendment of sections 127, 128 and 129*) by Shri Vishwa Nath Pandey.
- (2) The Constitution (Amendment) Bill, 1965 (*Amendment of article 134*) by Shri Vishwa Nath Pandey.
- (3) The Constitution (Amendment) Bill, 1965 (*Omission of article 314*) by Shri Vishwa Nath Pandey.
- (4) The Prevention of Corruption (Amendment) Bill, 1965 (*Omission of section 6*) by Shri Vishwa Nath Pandey.
- (5) The Code of Criminal Procedure (Amendment) Bill, 1965 (*Amendment of section 252*) by Shri Sinhasan Singh.
- (6) The All-India Services (Amendment) Bill, 1965 (*Insertion of new section 3A*) by Shri C. K. Bhattacharyya.
- (7) The Constitution (Amendment) Bill, 1965 (*Amendment of articles 117 and 207*) by Shri Yashpal Singh.
- (8) The Representation of the People (Amendment) Bill, 1965 (*Amendment of section 77*) by Shri Yashpal Singh.

Classification and Allocation of time to Bills.

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Vishwa Nath Pandey and Shri Yashpal Singh (who is also a Member of the Committee) attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the eight Bills in category 'B' and recommended allocation of time to them as indicated below:—

(1) The Code of Criminal Procedure (Amendment) Bill, 1965 (<i>Amendment of sections 127, 128 and 129</i>).	1 hour.
(2) The Constitution (Amendment) Bill, 1965 (<i>Amendment of article 134</i>).	1 hour
(3) The Constitution (Amendment) Bill, 1965 (<i>Omission of article 314</i>).	1 hour.
(4) The Prevention of Corruption (Amendment) Bill, 1965 (<i>Omission of section 6</i>).	1 hour.
(5) The Code of Criminal Procedure (Amendment) Bill, 1965 (<i>Amendment of section 252</i>).	1 hour.
(6) The All-India Services (Amendment) Bill, 1965 (<i>Insertion of new section 3A</i>).	1 hour.
(7) The Constitution (Amendment) Bill, 1965 (<i>Amendment of articles 117 and 207</i>).	1 hour.
(8) The Representation of the People (Amendment) Bill, 1965 (<i>Amendment of section 77</i>).	1½ hours.

Recommendation

5. The Committee recommend that the categorisation and allocation of time to Bills as shown in paragraph 4 above be agreed to by the House.

NEW DELHI;
August 30, 1965.
Bhadra 8, 1967 (Saka).

S. V. KRISHNAMOORTHY RAO,
Chairman,
Committee on Private Members'
Bills and Resolutions.